

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.18**  
**CP (IB) No.02/BB/2023**

**IN THE MATTER OF:**

Karnataka State Co-Operative Apex Bank Limited	....	Petitioner
Vs		
Mr. Ramesh J Jarkiholi	...	Respondent

**Order under Section 95(1) of the I & B Code, 2016**

**Order delivered on: 17.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP	:	Ms. Lakshmi Menon
For Respondent	:	Shri Atul Madavan

**ORDER**

1. Heard the Learned Counsel for the RP and Respondent.
2. It is noticed that the RP report is not yet filed. However, the Counsel appearing for the RP stated that the report is filed and she requested time to verify the same with the registry.
3. Two weeks time is granted to the Counsel for the RP to get in touch with the Registry, verify the same and get it listed on the next date of hearing.
4. List the case on **03.06.2024**.

**-Sd-**

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**

**K. BISWAL**  
**MEMBER (JUDICIAL)**